

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/TT/2017

- Subject** : Petition for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff block for Asset: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L alongwith bays at New Wanpoh and 1 No. 315 MVA, 400/220 kV ICT-I alongwith associated bays at New Wanpoh and 03 No. 220 kV Line Bays under Northern Region System Strengthening Scheme-XVI in Northern Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of the transmission tariff for 2009-14 period and determination of tariff for 2014-19 period for LILO of both circuits of 400 kV D/C Kishenpur-Wagoora Transmission Line alongwith bays at New Wanpoh and 1 No. 315 MVA, 400/220 kV ICT-I alongwith associated bays at New Wanpoh and 03 No. 220 kV line bays under



Northern Region System Strengthening Scheme-XVI in Northern Region. He submitted that final tariff for the instant assets for the 2009-14 period was allowed vide order dated 9.3.2016 in Petition No. 34/TT/2013. He further submitted that time over-run and cost over-run in the case of instant assets have already been settled in order dated 9.3.2016 and requested to allow the tariff as claimed in the petition.

2. The learned counsel for BRPL and BYPL submitted that IDC amounting to ₹276.33 lakh was not allowed in order dated 9.3.2016 and the same is claimed as additional capital expenditure and hence it may be disallowed. The Commission observed that IDC and IEDC will be allowed on cash basis.

3. The Commission directed the petitioner to furnish on affidavit the date of commercial operation of 220 kV transmission line at New Wanpoh with a copy to the respondents by 5.9.2018.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

